

Ratified

Minutes of Meeting No.23/14 scheduled on 04.02.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 23/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 04.02.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:18.03.2014
Decision : The Committee noted that DIET has asked the firm to provide certain information vide their letter No. W-27(51)/2013-IPHW dated 02.01.2014 directly which have not been furnished by them and decided to send reminder from DGFT. Case is deferred to 04.03.2014.				

2	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI on 19.12.2013 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 04.03.2014.				

3	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 18.03.2014.				

	Case No.:38/23/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:23/80-ALC2/2013	Status: Deferred
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4			04.02.2014	
	HQ File :01/80/050/00464/AM14/	RLA File :34/24/040/00021/AM13/	Lic.No/Date:3410034147 17.05.2012	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 18.03.2014.				

5	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply has been forwarded to DHI for examination and comments which is under their examination and decided to await their comments. Case is deferred to 18.03.2014.				

6	Case No.:24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	
Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/106/2007-PC-II dated 27.12.2013 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

7	Case No.:39/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	
Decision : The Committee decided to ratify norms on the basis of DIT U. O. No. W-27/10/2013-IPHW dated 30.12.2013 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

8	Case No.:40/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Rejected
	HQ File :01/80/050/00520/AM13/	RLA File :07/24/040/00395/AM13/	Lic.No/Date:0710092636 21.12.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2013 and subsequent reminder dated 28.10.2013 given by DIT directly, DGFT reminders dated 10.09.2013, 11.10.2013, final reminder dated 17.12.2013 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.				
RA may take necessary action accordingly.				

	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
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9	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:18.03.2014
	Decision : The firm's representatives, Shri V. Ramanan, Divisional Manager – Commercial, Brakes India Limited & Shri K. Ravichandran, Manager-Apache Exports, have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some time . The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 18.03.2014.			
10	Case No.:16/2/80-ALC2/2013	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00016/AM14/	RLA File :07/24/040/00452/AM13/	Lic.No/Date:0710093506 01.02.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 followed by reminder dated 16.01.2014, further communication dated 17.01.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.			
11	Case No.:20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:18.03.2014
	Decision : The firm's representatives, Shri A.L. Patil, General Manager Commercial have attended the meeting alongwith one technical expert and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked to submit the wastage details of export products. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request. Case is deferred to 18.03.2014.			
12	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's reply has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 18.03.2014.			
13	Case No.:42/23/80-ALC2/2013	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00468/AM14/	RLA File :09/24/040/00314/AM13/	Lic.No/Date:0910055714 12.04.2013	Defer Date:18.03.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/18/2014-TSW/13 dated 04.02.2014:			
	- Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Detailed calculations/basis for the quantities of import items			
	Case is deferred to 18.03.2014.			

14	Case No.:30/8/80-ALC2/2013	Party Name:FOURESS ENGINEERING (INDIA) LIMITED.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00140/AM14/	RLA File :07/24/040/00543/AM13/	Lic.No/Date:0710094883 17.04.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/14 dated 04.02.2014 which are as under: 1. Net weight of 80506 Kgs. & 116748 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2 3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export product. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product. 5. Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. (16412 Kgs.) on net to net basis with accountability clause. 6. Import items at Sl. No. 4 & 5 may be allowed on net to net basis with accountability clause. 7. Quantity of import item at Sl. Nos. 6 may be allowed as 1836 Kgs. RLA may take necessary action accordingly.			

15	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.01.2014 and decided to send reminder. Case is deferred to 18.03.2014.			

16	Case No.:43/8/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Withdrawn
	HQ File :01/80/050/00153/AM14/	RLA File :03/95/040/00095/AM14/	Lic.No/Date:0310733552 07.05.2013	
	Decision : The Committee noted that firm has informed this office vide their letter No. UNI-VTL/Admn/2013-14 dated 30.12.2013 that they have not utilized the subject Advance Authorization and applied for closure of it to the RA, Mumbai and decided to close the case. RLA may take necessary action accordingly.			

17	Case No.:31/13/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00236/AM14/	RLA File :07/24/040/00032/AM14/	Lic.No/Date:0710095300 09.05.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/17 dated 04.02.2014 which are as under: 1. Net weight of export product may be modified as 944580 Kg. containing "885362 Kgs. of HR High Tensile Steel Sheet". 2. Quantity of import item at Sl. No. 1 may be allowed as 929630 Kgs. inclusive of 5 % wastage. 3. Import item at Sl. No. 2 may be deleted as firm has not shown any use of this import item in the export product.			

RLA may take necessary action accordingly.

18	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:18.03.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DHI ID Note No. 3(39)/11-TSW(B)/26 dated 21.01.2014 (copy of said UO is to be forwarded to firm): Case is deferred to 18.03.2014.			

19	Case No.:3/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00208/AM14/	RLA File :35/24/040/00003/AM14/	Lic.No/Date:3510040996 14.05.2013	
	Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/93/2013-PC-II dated 13.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

20	Case No.:4/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00209/AM14/	RLA File :35/24/040/00002/AM14/	Lic.No/Date:3510040995 14.05.2013	
	Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/93/2013-PC-II dated 13.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

21	Case No.:5/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00210/AM14/	RLA File :35/24/040/00005/AM14/	Lic.No/Date:3510040997 14.05.2013	
	Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/93/2013-PC-II dated 13.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

22	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:18.03.2014
	Decision : The committee noted that the firms application alongwith their reply dated 18.09.2013 has been sent to DIPP (Shri Nand Lal, Sr. D.O.) and C&PC for examination & comments which actually pertains to C&PC and decided to await comments of C&PC. Case is deferred to 18.03.2014.			

23	Case No.:13/8/80-ALC2/2013	Party Name:SSP PVT.LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00123/AM14/	RLA File :05/24/040/00046/AM14/	Lic.No/Date:0510354749 21.05.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/23 dated 04.02.2014 which are as under: 1. Net weight of 312.562 MT may be specified with the quantity of export product. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 9135 Kgs. & 3476 Kgs. respectively as 1.05 Kgs./Kg. content in the export product. 3. Quantities of import items at Sl. No. 3 to 6 may be allowed as 1.05 Kgs./Kg. content in the export product. 4. Quantities of import items at Sl. No. 7 & 8 may be allowed as 1.02 Mtr./Mtr. content in the export product. RLA may take necessary action accordingly.			

24	Case No.:8/20/80-ALC2/2013	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00396/AM14/	RLA File :09/24/040/00079/AM14/	Lic.No/Date:0910056155 28.05.2013	Defer Date:18.03.2014
	Decision : The committee noted that the firms application has been sent to MSME on 19.12.2013 which actually pertains to DIPP and decided to send the same to DIPP. Case is deferred to 18.03.2014.			

25	Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:18.03.2014
	Decision : The committee noted that the firms has sent their reply to Technical Authority, DIPP vide their letter dated 30.12.2013 which is under their examination and decided to await comments of DIPP. Case is deferred to 18.03.2014.			

26	Case No.:9/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00119/AM14/	RLA File :05/23/040/00077/AM14/	Lic.No/Date:0510355910 31.05.2013	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 04.02.2014 which are as under: EP may be amended to prefabricated piping system for Boilers (as requested by the applicant vide their letter dated 03.02.2014 sent to DHI vide UO dated 04.02.2014) Item 1 to 3 – 1.02 Kg/kg content, Item 4 to 18 - Net to net with accountability clause. RLA may take necessary action accordingly			

	Case No.:16/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013	Status: Approved
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		04.02.2014	
	HQ File :01/80/050/00126/AM14/	RLA File :05/23/040/00076/AM14/	Lic.No/Date:0510355908 31.05.2013
27	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 04.02.2014 which are as under: EP may be amended to prefabricated piping system for Condensate pump (as requested by the applicant vide their letter dated 03.02.2014 sent to DHI vide UO dated 04.02.2014) Item 1 to 6 – 1.02 Kg/kg content, Item 7 to 14 - Net to net with accountability clause. RLA may take necessary action accordingly.		

	Case No.:50/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00255/AM14/	RLA File :04/24/040/00042/AM14/	Lic.No/Date:0410146764 03.06.2013	Defer Date:04.03.2014
28	Decision : The Committee noted that the firm vide their e-message dated 22.01.2014 informed that they are in process of compiling information and data as sought by this office for ratification of norms and requires 20 days more time for arranging all the desired information. The Committee decided to grant 20 days time to them for furnishing the requisite information. Case is deferred to 04.03.2014.			

	Case No.:6/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/	Lic.No/Date:0510356381 06.06.2013	Defer Date:18.03.2014
29	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.01.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.			

	Case No.:34/13/80-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00239/AM14/	RLA File :03/95/040/00168/AM14/	Lic.No/Date:0310737268 11.06.2013	
30	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/30 dated 04.02.2014 which are as under: - Words “of relevant thickness” may be suffixed with the description of import item at Sl. No. 1. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 55000 Kgs. as per 1.10 Kgs./Kg. content in the export product as per SION C-754. - Quantity of import item at Sl. No. 2 may be allowed as 74000 Kgs. on net to net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:18.03.2014
31				

Decision : The Committee noted that the firm's reply has been sent to DHI on dated 19.12.2013 for their examination & comments which as under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.

32	Case No.:2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply has been sent to DHI on dated 04.02.2013 for their examination & comments which as under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

33	Case No.:19/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00129/AM14/	RLA File :05/23/040/00098/AM14/	Lic.No/Date:0510357512 19.06.2013	
Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 04.02.2014 which are as under: EP may be amended to prefabricated piping system for Boilers (as requested by the applicant vide their letter dated 03.02.2014 sent to DHI vide UO dated 04.02.2014) Item 1 to 5 – 1.02 Kg/kg content, Item 6 to 13 - Net to net with accountability clause. RLA may take necessary action accordingly.				

34	Case No.:28/13/80-ALC2/2013	Party Name:UDEYRAJ ELECTRICALS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00233/AM14/	RLA File :03/95/040/00245/AM14/	Lic.No/Date:0310738782 24.06.2013	
Decision : The Committee decided to ratify norms on the basis of DIT U. O. No. W-27/49/2013-IPHW dated 23.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

35	Case No.:37/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00242/AM14/	RLA File :03/95/040/00236/AM14/	Lic.No/Date:0310741064 10.07.2013	Defer Date:18.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 20.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.				

	Case No.:29/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
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36	HQ File :01/80/050/00234/AM14/	RLA File :04/24/040/00080/AM14/	Lic.No/Date:0410147928 11.07.2013	Defer Date:04.03.2014
Decision : The Committee noted that the firm vide their e-message dated 22.01.2014 informed that they are in process of compiling information and data as sought by this office for ratification of norms and requires 20 days more time for arranging all the desired information. The Committee decided to grant 20 days time to them for furnishing the requisite information. Case is deferred to 04.03.2014.				

37	Case No.:30/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00235/AM14/	RLA File :04/24/040/00078/AM14/	Lic.No/Date:0410147923 11.07.2013	Defer Date:04.03.2014
Decision : The Committee noted that the firm vide their e-message dated 22.01.2014 informed that they are in process of compiling information and data as sought by this office for ratification of norms and requires 20 days more time for arranging all the desired information. The Committee decided to grant 20 days time to them for furnishing the requisite information. Case is deferred to 04.03.2014.				

38	Case No.:11/13/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00216/AM14/	RLA File :03/95/040/00289/AM14/	Lic.No/Date:0310741482 15.07.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply dated 04.02.2014 has been received and decided to send the same to DIPP. Case is deferred to 18.03.2014.				

39	Case No.:47/13/80-ALC2/2013	Party Name:THYSSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firms reply has been sent to DHI on dated 10.01.2014 for their examination & comments which as under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

40	Case No.:36/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00241/AM14/	RLA File :03/95/040/00282/AM14/	Lic.No/Date:0310741722 16.07.2013	Defer Date:18.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 20.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.				

	Case No.:22/13/80-ALC2/2013	Party Name:JIMIT MEDICO SURGICALS	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
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41	HQ File :01/80/050/00227/AM14/	RLA File :08/24/040/00164/AM14/	Lic.No/Date:0810122898 17.07.2013	Defer Date:04.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.10.2013 given by C&PC directly followed by DGFT reminder dated 09.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.				

42	Case No.:10/13/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00215/AM14/	RLA File :03/95/040/00278/AM14/	Lic.No/Date:0310742010 18.07.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's reply has been sent to DHI on dated 31.01.2014 for their examination & comments which as under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

43	Case No.:15/13/80-ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:18.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 and sought time for one month vide their letter dated 13.12.2013 which is already over and decided to send reminder to the firm. Case is deferred to 18.03.2014.				

44	Case No.:38/13/80-ALC2/2013	Party Name:NIRMAL INDUSTRIAL CONTROLS PVT.LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00243/AM14/	RLA File :03/95/040/00316/AM14/	Lic.No/Date:0310742866 25.07.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/44 dated 04.02.2014 which are as under: - Quantity of import item at Sl. No. 1 may be allowed as 1581 Kgs.(27.5 Meters) as 1.015 Kgs./Kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 7173 Kgs.(72.41 Meters) as 1.015 Kgs./Kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 80 Kgs. on net to net basis. - Quantity of import item at Sl. No. 4 may be allowed as 64 Nos.(3200 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 164 Nos.(13612 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed as 228 Nos.(2412.8 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 7 may be allowed as 228 Nos.(1203.9 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 8 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 9 may be allowed as applied for i.e.161Kgs. RLA may take necessary action accordingly.				

45	Case No.:13/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00218/AM14/	RLA File :05/24/040/00152/AM14/	Lic.No/Date:0510360927 26.07.2013	Defer Date:18.03.2014
	Decision : The Committee noted the deficiency letter dated 11.10.2013 has been resent to the firm on 24.01.2014 according to their request but the reply/requisite information has not been received from the firm and decided to send reminder to the firm. Case is deferred to 18.03.2014.			

46	Case No.:20/13/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00225/AM14/	RLA File :05/23/040/00179/AM14/	Lic.No/Date:0510360995 26.07.2013	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 04.02.2014 which are as under: EP may be amended to prefabricated piping system for Turbines (as requested by the applicant vide their letter dated 03.02.2014 sent to DHI vide UO dated 04.02.2014) Item 1 & 2 – 1.02 Kg/kg content, Item 3 to 9 - Net to net with accountability clause. RLA may take necessary action accordingly.			

47	Case No.:12/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 18.03.2014.			

48	Case No.:45/13/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00250/AM14/	RLA File :03/95/040/00325/AM14/	Lic.No/Date:0310743194 29.07.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.11.2013 followed by reminder dated 17.01.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.			

49	Case No.:25/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00230/AM14/	RLA File :05/24/040/00146/AM14/	Lic.No/Date:0510361186 30.07.2013	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 09.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and			

decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.

50	Case No.:26/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00231/AM14/	RLA File :05/24/040/00145/AM14/	Lic.No/Date:0510361184 30.07.2013	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 given by C&PC directly followed by DGFT reminder dated 01.12.2013, final reminder dated 16.01.2014, further communication dated 17.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.			

51	Case No.:32/13/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.1.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.			

52	Case No.:27/13/80-ALC2/2013	Party Name:VEESONS ENERGY SYSTEMS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00232/AM14/	RLA File :04/24/040/00082/AM14/	Lic.No/Date:0410148394 31.07.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.10.2013 followed by reminder dated 09.12.2013 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.			

53	Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.12.2013 followed by reminder dated 16.01.2014, further communication dated 17.01.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.			

54	Case No.:14/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00219/AM14/	RLA File :05/24/040/00165/AM14/	Lic.No/Date:0510361578 02.08.2013	Defer Date:18.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.10.2013 which has been resent to them on 24.01.2014 as per their request and decided to send reminder to the firm. Case is deferred to			

18.03.2014.

55	Case No.:24/13/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:18.03.2014
	Decision : The committee noted that the firm's reply dated 10.01.2014 has been sent to DHI on 27.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.			

56	Case No.:7/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00433/AM14/	RLA File :02/24/040/00066/AM14/	Lic.No/Date:0210193622 30.08.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

57	Case No.:8/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00434/AM14/	RLA File :02/24/040/00069/AM14/	Lic.No/Date:0210193631 30.08.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the item No. 40 & 41 of import list furnished by the firm along with their application is not clear and decided to ask firm to furnish complete description of the items mentioned at Sl. No. 40 & 41 for consideration of the case. Case is deferred to 18.03.2014.			

58	Case No.:10/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00436/AM14/	RLA File :02/24/040/00074/AM14/	Lic.No/Date:0210193638 30.08.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

59	Case No.:9/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00435/AM14/	RLA File :02/24/040/00073/AM14/	Lic.No/Date:0210193826 04.09.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

60	Case No.:11/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00437/AM14/	RLA File :02/24/040/00083/AM14/	Lic.No/Date:0210194375 17.09.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

61	Case No.:12/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00438/AM14/	RLA File :02/24/040/00084/AM14/	Lic.No/Date:0210194379 17.09.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

62	Case No.:13/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00439/AM14/	RLA File :02/24/040/00086/AM14/	Lic.No/Date:0210194377 17.09.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the item No. 34 & 35 of import list furnished by the firm along with their application is not clear and decided to ask firm to furnish complete description of the items mentioned at Sl. No. 34 & 35 for consideration of the case. Case is deferred to 18.03.2014.			

63	Case No.:14/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00440/AM14/	RLA File :02/24/040/00089/AM14/	Lic.No/Date:0210194652 23.09.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

64	Case No.:15/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00441/AM14/	RLA File :02/24/040/00092/AM14/	Lic.No/Date:0210194727 25.09.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the item No. 16 & 17 of import list furnished by the firm along with their application is not clear and decided to ask firm to furnish complete description of the items mentioned at Sl. No. 16 & 17 of import list for consideration of the case. Case is deferred to 18.03.2014.			

	Case No.:16/23/80-ALC2/2013	Party Name:TIL LIMITED		Status:
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65			Meet No/Date:23/80-ALC2/2013 04.02.2014	Deferred
	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 30.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

66	Case No.:17/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00443/AM14/	RLA File :02/24/040/00095/AM14/	Lic.No/Date:0210194989 01.10.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

67	Case No.:18/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00444/AM14/	RLA File :02/24/040/00096/AM14/	Lic.No/Date:0210194987 01.10.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

68	Case No.:19/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00445/AM14/	RLA File :02/24/040/00097/AM14/	Lic.No/Date:0210194986 01.10.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

69	Case No.:41/23/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00467/AM14/	RLA File :17/24/040/00069/AM14/	Lic.No/Date:1710005527 01.10.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 30.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

70	Case No.:48/23/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00474/AM14/	RLA File :03/95/040/00485/AM14/	Lic.No/Date:0310751919 01.10.2013	Defer Date:18.03.2014

Decision : The Committee noted that the firm's application has been sent to DHI on dated 31.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.

71	Case No.:20/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00446/AM14/	RLA File :02/24/040/00098/AM14/	Lic.No/Date:0210195078 04.10.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

72	Case No.:21/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00447/AM14/	RLA File :02/24/040/00105/AM14/	Lic.No/Date:0210195332 10.10.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

73	Case No.:2/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:18.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.1.2014 followed by further communication dated 17.01.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.				

74	Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:18.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.1.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.				

75	Case No.:49/23/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00475/AM14/	RLA File :56/24/040/00021/AM14/	Lic.No/Date:5610003030 17.10.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 30.01.2014 for examination & comments which is under their examination and firm has been asked to clarify the type of export (whether physical export or deemed export against invalidation letter to EPCG license) decided to await comments of DHI. Case is deferred to 18.03.2014.				

76	Case No.:6/20/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00394/AM14/	RLA File :61/24/040/00045/AM14/	Lic.No/Date:6110001074 22.10.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to DHI on dated 19.12.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

77	Case No.:5/20/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00393/AM14/	RLA File :03/95/040/00540/AM14/	Lic.No/Date:0310755439 25.10.2013	Defer Date:18.03.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.1.2014, further communication dated 17.01.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.				

78	Case No.:6/23/80-ALC2/2013	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00432/AM14/	RLA File :02/24/040/00022/AM14/	Lic.No/Date:0210195978 04.11.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to DHI on dated 30.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.				

79	Case No.:26/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	Defer Date:18.03.2014
Decision : The Committee noted that the item No. 16 & 17 of import list furnished by the firm along with their application is not clear and decided to ask firm to furnish complete description of the items mentioned at Sl. No. 16 & 17 of import list for consideration of the case. Case is deferred to 18.03.2014.				

80	Case No.:27/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00453/AM14/	RLA File :02/24/040/00115/AM14/	Lic.No/Date:0210195986 04.11.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014.				
RLA may take necessary action accordingly.				

81	Case No.:33/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00459/AM14/	RLA File :02/24/040/00116/AM14/	Lic.No/Date:0210195979 04.11.2013	

Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014.

RLA may take necessary action accordingly.

82	Case No.:28/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00454/AM14/	RLA File :02/24/040/00122/AM14/	Lic.No/Date:0210196049 06.11.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

83	Case No.:29/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00455/AM14/	RLA File :02/24/040/00129/AM14/	Lic.No/Date:0210196274 12.11.2013	
Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.				

84	Case No.:47/23/80-ALC2/2013	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00473/AM14/	RLA File :03/95/040/00646/AM14/	Lic.No/Date:0310758085 18.11.2013	
Decision : The Committee decided to ratify norms on repeat basis as per Advance Authorization No. 0310744880 dated 12.08.2013 ratified in Norms Committee Meeting No. 17/80-ALC2/2013 dated 12.11.2013 on the basis of recommendation of MSME representative present in the meeting. RLA may take necessary action accordingly.				

85	Case No.:5/23/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00431/AM14/	RLA File :02/24/040/00117/AM14/	Lic.No/Date:0210196536 19.11.2013	Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 30.01.2014 which actually pertains to DIPP and decided to send the same to Sh. Nand Lal, Sr. D.O., DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 21.01.2014 has not been received and decided to send reminder to the firm. Case is deferred to 18.03.2014				

	Case No.:35/23/80-ALC2/2013	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00461/AM14/	RLA File :34/24/040/00204/AM14/		

86		Lic.No/Date:3410038478 19.11.2013	
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/86 dated 04.02.2014 which are as under: Taking clue from SION C-1210, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e 1187.73 Kgs., 1781.61 Kgs. & 60.6 Kgs. respectively as 1.01 Kgs./Kg. content in the export product.			

RLA may take necessary action accordingly.

87	Case No.: 40/23/80-ALC2/2013 HQ File :01/80/050/00466/AM14/	Party Name:MICRON INSTRUMENTS PVT LTD RLA File :05/24/040/00299/AM14/	Meet No/Date:23/80- ALC2/2013 04.02.2014 Lic.No/Date:0510371237 19.11.2013	Status: Approved
Decision : The Committee decided to ratify norms on repeat basis as per Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24.01.2012 on the basis of DIPP U.O. Note No. 12/18/2014-TSW/87 dated 04.02.2014 which are as under: 1. Net weight of export product may be specified as 798 Kgs. 2. Quantity of import item may be allowed as 3495.3 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.				
RLA may take necessary action accordingly.				

88	Case No.: 43/23/80-ALC2/2013 HQ File :01/80/050/00469/AM14/	Party Name:GODREJ& BOYCE MFG. CO. LTD., RLA File :03/94/040/00712/AM14/	Meet No/Date:23/80- ALC2/2013 04.02.2014 Lic.No/Date:0310758192 19.11.2013	Status: Approved
Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/88 dated 04.02.2014 which are as under: 1. Net Fabricated weight of 2826 Kgs. may be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 320 Kgs. inclusive of 3 % wastage as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 31 Kgs. inclusive of 3 % wastage as claimed by the firm. 4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4 & 5. 5. Quantity of import item at Sl. No. 3 may be allowed as 59.4 Kgs. (51.69 Meters) inclusive of 2 % wastage. 6. Quantities of import items at Sl. Nos. 4 & 5 may be allowed as applied for i.e. 138 Kgs. & 2061 Kgs. respectively inclusive of 3 % wastage. 7. Quantities of import items at Sl. Nos. 6, 7 & 8 may be allowed as 22 Kgs. each.				
RLA may take necessary action accordingly.				

89	Case No.: 2/23/80-ALC2/2013 HQ File :01/80/050/00428/AM14/	Party Name:BANCO PRODUCTS (INDIA) LIMITED RLA File :34/24/040/00162/AM14/	Meet No/Date:23/80- ALC2/2013 04.02.2014 Lic.No/Date:3410038487 20.11.2013	Status: Deferred Defer Date:18.03.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 21.01.2014 which actually pertains to C&PC and decided to send the same to C&PC. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide				

DES-I letter dated 21.01.2014 has not been received and decided to send reminder to the firm. Case is deferred to 18.03.2014

90	Case No.:4/23/80-ALC2/2013	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00430/AM14/	RLA File :05/23/040/00319/AM14/	Lic.No/Date:0510371308 20.11.2013	Defer Date:18.03.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/18/2014-TSW/90 dated 04.02.2014: - Details of import items and their specific use in the export items supported by drawings of export items showing use of import items. - Details of manufacturing operations on import items, if any Case is deferred to 18.03.2014.			

91	Case No.:45/23/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00471/AM14/	RLA File :03/94/040/00726/AM14/	Lic.No/Date:0310758602 21.11.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/91 dated 04.02.2014 which are as under: - Net Empty weights of 394.417 MT, 24.405 MT,28.137 MT,58.58 MT,1.34 MT,1.95 MT,1.95 MT,1.95 MT,1.85 MT,1.85 MT,15.591 MT,15.591 MT may be specified with the quantities of export products at Sl. No. 1 to 12 respectively. - Word “Relevant” may be prefixed with the description of import items at Sl. No. 1 to 4 & 10. - Quantity of import item at Sl. No. 1 may be allowed as 262116 Kgs. inclusive of 5.7 % wastage after 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 5729 Kgs. inclusive of 50.6 % wastage after 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 179111 Kgs. (173476 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 4 may be allowed as 1712 Kgs. (2308 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 5 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 29324 Kgs. inclusive of 3 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 6 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 3533 Kgs. inclusive of 29.4 % wastage after taking 20 % recovery from scrap. - Quantities of import items at Sl. Nos. 7, 8 &9 may be allowed as 3394 Kgs. each. - Quantity of import item at Sl. No. 10 may be allowed as 1072 Kgs. inclusive of 2 % wastage. RLA may take necessary action accordingly.			

92	Case No.:50/23/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00476/AM14/	RLA File :56/24/040/00026/AM14/	Lic.No/Date:5610003237 21.11.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm’s application has been sent to DIPP on 30.01.2014 for examination and comments. The Committee further noted that firm’s clarification on type of export (whether physical export or			

deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 30.01.2014 has not been received and decided the following:

- (i) to await comments of DIPP;
 - (ii) to send reminder to the firm.
- Case is deferred to 18.03.2014

93	Case No.: 30/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00456/AM14/	RLA File :02/24/040/00139/AM14/	Lic.No/Date:0210196764 25.11.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

94	Case No.: 34/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00460/AM14/	RLA File :02/24/040/00140/AM14/	Lic.No/Date:0210196763 25.11.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

95	Case No.: 36/23/80-ALC2/2013	Party Name:POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00462/AM14/	RLA File :05/24/040/00301/AM14/	Lic.No/Date:0510371932 26.11.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on dated 30.01.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 18.03.2014.			

96	Case No.: 44/23/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:23/80- ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00470/AM14/	RLA File :03/94/040/00728/AM14/	Lic.No/Date:0310759254 26.11.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/96 dated 04.02.2014 which are as under: - Net Empty weights of 69668 Kgs. & 25109 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. - Quantity of import item at Sl. No. 1 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4176 Kgs. inclusive of 3 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 25 Nos. on net to net basis. Duty free weight of this item may be allowed as 11174 Kgs. inclusive of 55.7 % wastage after taking 20 % recovery from scrap. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 3 & 4. - Quantity of import item at Sl. No. 3 may be allowed as 25600Kgs. inclusive of 6.2 % wastage.			

6. Quantity of import item at Sl. No. 4 may be allowed as 56905 Kgs. (70653 Meters) inclusive of 2 % wastage.

7. Quantities of import items at Sl. Nos. 5, 6 & 7 may be allowed as 397 Kgs. each.

RLA may take necessary action accordingly.

97	Case No.:39/23/80-ALC2/2013	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to DIT on dated 30.01.2014 for examination & comments which is under their examination and decided to await comments of DIT. Case is deferred to 18.03.2014.			

98	Case No.:1/20/80-ALC2/2013	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that RA, Dehradun has been asked to send hard copy of the application vide DES -I letter dated 17.01.2014. Case is deferred to 18.03.2014.			

99	Case No.:31/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00457/AM14/	RLA File :02/24/040/00146/AM14/	Lic.No/Date:0210197241 04.12.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

100	Case No.:32/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Approved
	HQ File :01/80/050/00458/AM14/	RLA File :02/24/040/00149/AM14/	Lic.No/Date:0210197249 04.12.2013	
	Decision : The Committee decided to ratify norms on GN4 basis as per written comments of DHI dated 04.02.2014. RLA may take necessary action accordingly.			

101	Case No.:23/23/80-ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date:3110061381 05.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 21.01.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or			

deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 21.01.2014 has not been received and decided the following:

- (i) to await comments of C&PC;
 - (ii) to send reminder to the firm.
- Case is deferred to 18.03.2014

102	Case No.: 46/23/80-ALC2/2013	Party Name:MARINEFRONTIERS PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00472/AM14/	RLA File :03/95/040/00699/AM14/	Lic.No/Date:0310760784 05.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 24.01.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 24.01.2014 has not been received and decided the following: (i) to await comments of MSME; (ii) to send reminder to the firm. Case is deferred to 18.03.2014			

103	Case No.: 24/23/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00450/AM14/	RLA File :04/24/040/00181/AM14/	Lic.No/Date:0410152825 11.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 27.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.			

104	Case No.: 3/23/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 21.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.			

105	Case No.: 37/23/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00463/AM14/	RLA File :05/24/040/00298/AM14/	Lic.No/Date:0510373587 16.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 30.01.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 30.01.2014 has not been received and decided the following: (i) to await comments of DIPP; (ii) to send reminder to the firm. Case is deferred to 18.03.2014			

Case No.: 25/23/80-ALC2/2013			Status:
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106		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Deferred
	HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 27.01.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 27.01.2014 has not been received and decided the following: (i) to await comments of DHI; (ii) to send reminder to the firm. Case is deferred to 18.03.2014			

107	Case No.:22/23/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00448/AM14/	RLA File :53/24/040/00007/AM14/	Lic.No/Date:5310017874 31.12.2013	Defer Date:18.03.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 30.01.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 18.03.2014.			

108	Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:18.03.2014
	Decision : The Committee noted that RA, Bangalore had been asked to send hard copy of the application which has not been received yet and decided to remind RA, Bangalore for the same. Case is deferred to 18.03.2014.			

109	Case No.:51/23/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2013 04.02.2014	Status: Deferred
	HQ File :01/80/050/00477/AM14/	RLA File :31/83/040/00204/AM14/	Lic.No/Date:3110062278 23.01.2014	Defer Date:18.03.2014
	Decision : The Committee noted that RA, Pune had been asked to send hard copy of the application which has not been received yet and decided to remind RA, Pune for the same. Case is deferred to 18.03.2014.			

110	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:21/80-ALC2/2013 07.01.2014	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:04.03.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.09.2013 followed by reminder dated 06.11.2013, final reminder dated 17.12.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.			

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.23/14		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 04.02.2014		Fixation of Norms	dt.09.09.2010

Decision : The Committee noted the subject matter of the AA is under Consideration of EPCG Division and decided to send reminder to them for expediting their inputs/comments. Case is deferred to 04.03.2014.

No.528

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.23/14		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 04.02.2014		Fixation of Norms	dt.06.08.2010

Decision : The Committee noted the subject matter of the AA is under Consideration of EPCG Division and decided to send reminder to them for expediting their inputs/comments. Case is deferred to 04.03.2014.

S.No.529

Case No. A/R-111	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.23/14		RA.F.No.05/24/040/00238/AM12	0510304858
Date: 04.02.2014		Revision of norms	dt.10.10.2011

Decision : The Committee noted that the firm's reply has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 18.03.2014.

S.No.530

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.23/14		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 04.02.2014		Fixation of norms	dt.12.01.2004

Decision : The Committee noted the subject matter of the AA is under Consideration of EPCG Division and decided to send reminder to them for expediting their inputs/comments. Case is deferred to 04.03.2014.

S.No.531

Case No. A/R-10	M/s. MindaSai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.23/14		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 04.02.2014		Amendment / revision of norms	dt.23.08.2007

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.1.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.

S.No.532

Case No. A/R-46	M/s. Prijai Heat Exchangers Pvt. Ltd.,	HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.03/95/040/00558/AM11	0310603942
Date: 04.02.2014		Revision of norms	dt.01.12.2010

Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 followed by reminder dated 09.12.2013, final reminder dated 17.12.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 04.03.2014.

S.No.533

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.05/23/040/00447/AM13	0510345184
Date: 04.02.2014		Request for addition of import items in subject authorization	dt.07.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.1.2014, further communication dated 17.01.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.

S.No.534

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt.	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.08/24/040/00065/AM13	

Date: 04.02.2014	Ltd., Ahmedabad	Request for revision of norms	0810112711 dt.18.06.2012
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Decision : The Committee noted that firm has not replied to deficiency letter dated 23.12.2013 given by the C&PC directly and decided to send reminder from DGFT to the firm. Case is deferred to 18.03.2014.

S.No.535

Case No. A/R-70	M/s. Gastek	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.23/14	Engineering (P)	RLA, No.05/24/040/00346/AM07	0510188500
Date: 04.02.2014	Ltd., New Delhi	Request for revision of norms	dt.08.08.2006

Decision : The Committee noted that the Advance authorization was issued for the export of Nitrogen Plant /hr. the representative of the firm informed during the PH dated 19.2.2013 that there is only one item of import i.e. Carbon Molecular Sieves and the quantity of import item depends upon the purity of Nitrogen Gas produced by the Nitrogen Gas Generator Plant. Hence the purity aspect cannot be deleted and corroborative evidence that the Nitrogen Plant exported by the firm is for producing Nitrogen with 99.5% purity is required. The purity has not been indicated in the shipping bill, therefore, the firm has to establish the corroborative evidences and decided to ask the aforesaid from the firm. Case is deferred to 18.03.2014.

S.No.536

Case No. A/R-71	M/s. Daewon India	HQF.No.01/80/050/00374/AM13/DES.I	Lic. No. & date
Meeting No.23/14	Autoparts Pvt. Ltd.,	RLA, No.04/24/040/00142/AM13	0410140372
Date: 04.02.2014	Thiruvallur(TN)	Request for fixation of norms	dt.11.10.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.1.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014.

S.No.537

Case No. A/R-72	M/s. Accu-Fix	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.23/14	Precision Tools	RLA, No.34/24/040/00220/AM13	3410035737
Date: 04.02.2014	Pvt. Ltd., Baroda	Request for fixation of norms	dt.26.12.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.12.2013 followed by reminder dated 16.01.2014, further communication dated 17.01.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 18.03.2014.

S.No.538

Case No. A/R-81	M/s. Hari	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.23/14	Machines Ltd.,	RLA, No.23/24/040/00001/AM13	2310003202
Date: 04.02.2014	Sundergarh, Orissa	Request for fixation of norms	dt.10.07.2012

Decision : The Committee noted that firm's reply dated 23.10.2013 has been examined by DHI and decided to ask the firm to furnish the requisite information on the basis of DHI inputs conveyed to NC-I vide their UO No. 3(104)/12/-TSW(B0/25 dated 21.01.2014 (copy of the aforesaid communication is to be forwarded to the firm). Case is deferred to 18.03.2014.

S.No.539

Case No. A/R-101	M/s. SGL Carbon	HQF.No.01/80/050/00002/AM13/DES.I	Lic. No. & date
Meeting No.23/14	India Pvt. Ltd.,	RLA, No.31/83/040/00242/AM12	3110053628
Date: 04.02.2014	Pune	Request for fixation of norms	dt.02.04.2012

Decision:The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/101-A/R dated 04.02.2014 which are as under:

1. Net Empty weight of export product may be specified as 22590 Kgs.
2. Weight of import items at Sl. No. 1,2& 3 may be specified as 86 Kgs., 86 Kgs. & 372 Kgs respectively.
3. Quantities of import item at Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause. Accordingly, quantities of import items at Sl. No.5 & 7 may be reduced as 1298 Nos. & 649 Nos. respectively.
4. Import items at Sl. No. 8 & 9 may be deleted as firm has not given the specific use of these two import items.

RLA may take necessary action accordingly.

S.No.540

Case No. A/R-102	M/s. SGL Carbon	HQF.No.01/80/050/00377/AM13/DES.I	Lic. No. & date
Meeting No.23/14	India Pvt. Ltd.,	RLA, No.31/83/040/00087/AM13	3110055736
Date: 04.02.2014	Pune	Request for fixation of norms	dt.10.09.2012

Decision:The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/102-A/R dated 04.02.2014 which are as under:

1. Net Empty weight of export product may be specified as 4665 Kgs.
2. Words "Impervious Graphite" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 4 Nos.(2226 Kgs.) as 1.57 Kgs./Kg. content in the export product taking clue from SION C-1904.
3. Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause.
4. Import items at Sl. No. 4 & 5 may be deleted as firm has not given the specific use of these two import items.
5. Quantities of import items at Sl. No. 6 & 7 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl. No.6 may be reduced as 320 Nos.
6. Import item at Sl. No. 8 may be deleted as firm has not shown any use of this import item.

RLA may take necessary action accordingly.

S.No.541

Case No. A/R-103	M/s. SGL Carbon	HQF.No.01/80/050/00522/AM12/DES.I	Lic. No. & date
Meeting No.23/14	India Pvt. Ltd.,	RLA, No.31/83/040/00218/AM12	3110052856
Date: 04.02.2014	Pune	Request for fixation of norms	dt.08.02.2012

Decision:The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/103-A/R dated 04.02.2014 which are as under:

1. Net Empty weight of export products at Sl. No. 1 & 2 may be specified as 33420 Kgs. & 18860 Kgs. respectively.
2. Quantities of import items from Sl. No. 1 to 9 may be allowed as 1.57 Kgs./Kg. content in the export products taking clue from SION C-1904. Accordingly total quantity of import items at Sl. No 1 to 9 put together may be restricted to 40662Kgs.
3. Quantities of import items at Sl. No. 10 & 11 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.542

Case No. A/R-104	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/171/00210/AM14/DES.I	Lic. No. & date
Meeting No.23/14	GautamBudh Nagar	RLA, No.05/24/040/00394/AM12	0510316837
Date: 04.02.2014		Request for fixation of norms	dt.17.02.2012

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.1.2014 and decided to send reminder to the firm. Case is deferred to 18.03.2014

S.No.543

Case No. A/R-105	M/s. Robonik (India) Pvt. Ltd.,	HQF.No.01/80/050/00465/AM13/DES.I	Lic. No. & date
Meeting No.23/14	Mumbai	RLA, No.03/95/040/00371/AM13	0310716199
Date: 04.02.2014		Request for fixation of norms	dt.03.12.2012

Decision : The Committee decided to modify norms on the basis of MSME U.O. No. 30(281)/2013-ME dated 03.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.544

Case No. A/R-106	M/s. Ecocat (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00132/AM11/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.05/23/040/00035/AM11	0510264008
Date: 04.02.2014		Request for amendment of norms	dt.10.05.2010

Decision : The Committee noted that the firm's representation dated 03.10.2013 has been examined and decided not to accept the firm's request and close the case on the basis of DHI U.O. No. 3(25)/09-TSW(B)/27 dated 21.01.2014 (Copy is to be forwarded to RA and firm)

RLA may take necessary action accordingly.

S.No.545

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00599/AM13/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.04/24/040/00216/AM13	0410142973
Date: 04.02.2014		Request for revision of norms	dt.30.01.2013

Decision : The Committee decided to modify norms on the basis of DHI U.O. No. 3(28)/13-TSW(B)/19 dated 15.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.546

Case No. A/R-108	M/s. UNI VTL Precision Ltd., Dharwad	HQF.No.01/80/050/00398/AM12/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.03/95/040/00726/AM12	0310669540
Date: 04.02.2014		Request for revision of norms	dt.08.12.2011

Decision : The Committee decided to modify norms on the basis of MSME U.O. No. 30(177/146/138)/13-ME dated 08.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.547

Case No. A/R-109	M/s. UNI VTL Precision Ltd., Dharwad	HQF.No.01/80/050/00061/AM13/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.03/95/040/00053/AM12	0310692316
Date: 04.02.2014		Request for revision of norms	dt.26.04.2013

Decision : The Committee decided to modify norms on the basis of MSME U.O. No. 30(177/146/138)/13-ME dated 08.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.548

Case No. A/R-110	M/s. UNI VTL Precision Ltd., Dharwad	HQF.No.01/80/050/00525/AM12/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.03/95/040/00952/AM12	0310682407
Date: 04.02.2014		Request for revision of norms	dt.17.02.2012

Decision : The Committee decided to modify norms on the basis of MSME U.O. No. 30(177/146/138)/13-ME dated 08.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.549

Case No. A/R-129	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date

Meeting No.23/14	RLA, No.02/73/040/00818/AM92 RLA, No.02/73/040/00026/AM93 RLA, No.02/73/040/00881/AM92 RLA, No.02/73/040/01020/AM90 RLA, No.02/73/040/00203/AM93 RLA, No.02/73/040/00075/AM93 RLA, No.02/73/040/03976/AM90 RLA, No.02/73/040/01827/AM90 RLA, No.02/73/040/00227/AM91 RLA, No.02/73/040/00014/AM91 RLA, No.02/73/040/00750/AM92	(i) 3321963 dt.30.04.1992 (ii) 3327432 dt.29.09.1992 (iii) 3321987 dt.19.05.1992 (iv) 3204053 dt.21.07.1989 (v) 3388496 dt.30.03.1993 (vi) 3227504 dt.04.12.1992 (vii) 3206667 dt.01.11.1989 (viii) 3204858 dt.09.08.1989 (ix) 3262973 dt.05.02.1991 (x) 3259424 dt.28.02.1992 (xi) 3325249 dt.30.06.1992
Date: 04.02.2014	Request for amendment / revision of norms	

Decision : The Committee noted that the firm's request has been sent to DHI on 24.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.

S.No.550

Case No. A/R-130	M/s. Godrej & Boyce Mfg. Co.	HQF.No.01/80/050/00175/AM14/DES.I	Lic. No. & date
Meeting No.23/14		RLA, No.03/94/040/00122/AM14	0310735425
Date: 04.02.2014	Ltd., Mumbai	Request for revision of norms	dt.23.05.2013

Decision : The Committee has considered the firm's representation and decided that status quo may be maintained and firm's representation may be rejected as quantity of import item at Sl. No. 1 have been reduced to 19022 Kgs. after taking 1/3rd recovery from the scrap generated during the manufacturing operations and restricting the quantity of plate required for different testing to 2 % of weight of plate on the basis of DIPP U.O. Note No. 12/18/2014-TSW/130-A/R dated 04.02.2014.

RLA may take necessary action accordingly.

Sl.No.551

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.23/14		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 04.02.2014		

Decision : The Committee noted that the firm's reply has been sent to DHI on 27.10.2013 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 18.03.2014.

Sl.No.552

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I
Meeting No.23/14		Fixation of Standard Input Output Norms (SION) for the export product "Roller Shaft (Parts for Excavators, Bulldozers)" covered under Product Group Engineering – reg.
Date: 04.02.2014		

Decision : The Committee decided to reject the firm's request to fix the SION for import items as the import items are non standard items on the basis of DHI U.O. No. 1/3/13/TSW(B)/10 dated 08.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Sl.No.553

Case No. C – 12		HQ F.No.01/80/162/00361/AM14/DES-I
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Meeting No.23/14	M/s. Tyco Electronics Corporation India Pvt. Ltd., Bangalore	Fixation of Scrap/Wastage norms Of 100% EOU for the export product "Connectors, Parts of Connectors, Terminalss& Contacts for Wires & Cables etc." –reg.
Date: 04.02.2014		

Decision: The Committee decided to ask the unit to approach O/o MSME, Chennai in respect of the said subject and forward their recommendation for consideration of Norms Committee- I. Case is deferred to 18.03.2014.
